

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Excise Miscellaneous Application No.76605 of 2019 (COD)

(On behalf of Appellant)

And

Excise Appeal No.76922 of 2019

(Arising out of Order-in-Appeal No.289/HWH/XAP-03/2017-18 dated 30.08.2018 passed by Commissioner of CGST & Central Excise, Kolkata North Commissionerate, Kolkata.)

M/s. Shalimar Paints Limited

(P.O. Danesh Shaik Lane, Goabaria, Howrah-711109, West Bengal.)

...Appellant

VERSUS

Commissioner of CGST & CX, Kolkata North Commissionerate

.....Respondent

(Commissioner of CGST & CX, Howrah Commissionerate, Custom House, M.S. Building, 15/1, Strand Road, Kolkata-700001.)

APPEARANCE

NONE for the Appellant (s)

Shri J. Chattopadhyay, Authorized Representative for the Respondent (s)

CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)

MISCELLANEOUS ORDER NO. 75003/2022

FINAL ORDER NO. 75044/2022

DATE OF HEARING : 27 January 2022

DATE OF DECISION : 27 January 2022

P.K.CHOUDHARY :

The present Miscellaneous Application has been filed by the Applicant/Appellant, seeking condonation of delay in filing the Appeal before the Tribunal.

2. In view of the reasons, as mentioned in the said Miscellaneous Application, the delay in filing the Appeal before the Tribunal is condoned. Miscellaneous Application (COD) is allowed.

2. The Appellant has also filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the Appeal of the Appellant is dismissed as withdrawn.

(Dictated and pronounced in the open Court.)

Sd/
(P.K.CHOUDHARY)
MEMBER (JUDICIAL)

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